Import of Recyclable Waste

- *333. SHRIMATI KAMLA SINHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the estimated quantity of lead waste and other scrap residue like zinc, copper, plastic, etc. imported during 1995 arid since the beginning of 1996, for recycling; and
- (b) the details of the machinery, if any to monitor the dumping of the highly intoxic waste in accordance with the pollution control norms to avoid any environmental contamination before its despatch to the processing units.?

THE MINISTER OF STATE OR THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPTAIN JAI NARAIN PRASAD NISHAD): (a) The quantity of imports of wastes containing copper, lead, zinc and plastic during 1994-95 and 1995-96 (upto January 1996) is given in the enclosed Statement (See below). This is based on the information provided by the Directorate General of Commercial Intelligence and Statistics (DGCIS), Calcutta.

Imports have been permitted by the Ministry of Environment and Forests only for processing and reuse as raw material in accordance with Rule 11 of the Hazardous Wastes (Management and Handling) Rules, 1989. In 1995, permission was granted for the import of 7500 MT of zinc containing wastes to M/s Bharat Zinc Ltd., Mandideep, Madhya Pradesh and to M/S. Indo-zinc Ltd., Dhar, Madhya Pradesh. In 1996 3,550 MT of lead ash was permitted for imports by Ms Associated Pigments Ltd., Calcutta. The Ministry has not given any permission to import copper and plastic wastes.

(b) The import of hazardous wastes is regulated under Rule 11 of the Hazardous Wastes (Management and Handling) Rules, 1989, under the Environment (Protection) Act, 1996. According to these Rules (Rule 11), the import of hazardous wastes from any country to India is not permitted for dumping and disposal. However, import of such wastes are allowed for processing or reuse as raw materials after examining each case on merit. Import of hazardous wastes aie under the purview of these Rules. India is a Party to the Basel Convention on the Transboundary Movement of Hazardous Wastes and their Disposal, 1989. Imports of hazardous wastes are also examined as per the obligations under this Convention.

The State Pollution Control Boards are responsible for monitoring the pollution control requirements in hazardous wastes management. The processing and disposal of such wastes are being dealt with in accordance with the provisions under the Water (Prevention and Control of Pollution) Act. 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986. The Hazardous Wastes (Management and Handling) Rules, 1989 regulate the generation, collection, storage, transport, treatment, disposal and imports of hazardous wastes. The implementation of these rules is by the State Governments and State Pollution Control Boards (SPCBs).'The SPCBs are responsible for granting authorisation to hazardous waste generating industrial units and for allowing the imports of such waste after ascertaining whether the unit has the capability for environmentally sound management of the hazardous waste in question. The State Governments are responsible for identification and inventorisation of sites for the disposal of the hazardous waste.

Statement

Import of Copper, lead, Zinc and Plastic wastes for the years 1994-95 and 1995-96 (upto January 1996) as by supplied by Directorate General Commercial intelligence

S.	Name	Year	Quantity (Kgs)
No.			
1.	Lead Slag	1994-95	2497804
		1995-96	1889312
2.	Lead Residue	1994-95	7575025
		1995-96	7235665
3.	Hard Zinc Spelter	1994-95	2034831
	•	1995-96	1156243
4.	Other Ash & Residue	1994-95	64776790
	containing mainly zinc	1995-96	47868317
5.	Ash & Residue	1994-95	44065261
	containing mainly Copper	1995-96	_
6.	Lead Waste & Scrap	1994-95	48873529
	•	1995-96	33429022
7.	Zinc Waste & Scrap	1994-95	4048063
		1995-96	6144739
8.	Copper Waste & Scrap	1994-95	16626477
		1995-96	23737678
9.	Waste & Scrap of	1994-95	85070792
	Copper Alloys	1995-96	68209702
10.	Waste, Parings 9	1994-95	24236994
	Scrap of plastics	1995-96	10875962

Development of Wildlife/Bird Sanctuary in U.P.

*334. SHRIMATI MALTI SHARMA: SHRI RAJ NATH SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government have received any proposal in regard to the development of the Wildlife/Bird Sanctuary in Uttar Prades;
 - (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND

FORESTS (CAPT. JAI NARAIN PRASAD N1SHAD): (a) Yes, Sir.

(b) and (c) Proposals have been received from the Govt, of Uttar Pradesh to develop 15 Wildlife / Bird Sanctuaries under the Centrally Sponsored Scheme 'Development of National Parks and Sanctuaries". On Scrutiny, 7 proposals were found to be incomplete and additional information has been sought from the Govt, of Uttar Pradesh. The remaining 8 proposals have been processed for funding under the Centrally Sponsored Scheme "Development of National Parks and Wildlife Sanctuaries".